

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI. 5

*Contempt* ORIGINAL APPLICATION NO. 37/2000 (OA 110/97)

C. P. H. D. Mazdoor Union. APPLICANTS  
versus.

Union of India & ors . . . . . Respondents.

FOR THE APPLICANT(S) *Mr. A. Ahmed*,  
ADVOCATE

FOR THE RESPONDENT(S) *Mr. B.C. Pathak*,  
*Add. C.G.S.C.*

Notes of the Registry

DATE

COURT'S ORDER

3.11.00

Present: Hon'ble Mr. Justice D.N.

Choudhury, Vice-Chairman.

Heard Mr. A. Ahmed learned counsel  
for the petitioner and the learned counsel  
for the respondents.

Issue notice to show cause as to  
why the contempt proceedings shall not  
be drawn up. Returnable by 4 weeks.  
List on 4.12.00 for orders.

*[Signature]*  
Vice-Chairman

4.12.00

Mr. B.C. Pathak, learned counsel for  
the alleged contemners No. 2 and 3 prays for  
four weeks time to file reply. Prayer  
allowed. List on 5.1.2001 for reply and  
further orders.

*[Signature]*  
Vice-Chairman

*SD/-*  
*Section Officer*

*15/11/00*  
*15/11/2000*  
Notice prepared and sent to  
D/S for home the respondents  
No 1 & 2 by Regd A.D. and Respon-  
dent No 3 by Hand vide  
D/No 2648 & 2649. *add.*

① Service report were still awaited,

5.1.2001

List it on 7.2.01 to enable the respondents to file written statement on the prayer of Mr.B.C. Pathak, learned Addl. C.G.S.C. for the respondents and for further orders.

② No. Reply has been filed,

By  
4/11/2001

Notice duly served on R No 1.

mk

7.2.01

No return so far filed. List on 2.3.01 to enable the respondents to file show cause if any.

No. Reply has been filed.

By  
6/2/01

Member

Vice-Chairman

Vice-Chairman

No. Reply has been filed.

By  
1/3-2001

2.3.01

List on 16.3.01 on the prayer of the counsel for the respondents.

Member

Vice-Chairman

No. Show Cause has been filed.

16.3.01

Pleadings are completed. List the case for hearing on 11.5.01.

By  
15/3.01

Member

Vice-Chairman

pg

11.5 There was a Debarance kept on 11.6.2001.

Mto  
A/K-8  
11.5

19/3/2001

On behalf of  
Respondent No 3 submitted  
by the B.C. Pathak, Addl. case.

(3) C.P. 37/2000

Notes of the Registry	Date	Order of the Tribunal
<u>19.3.2001</u> cops on behalf of Respondents Nos. 2 and 3 have been filed by B.C. Pathak, Addl. Secy.	11.6.01	Mr. A. Ahmed, learned counsel for the applicant, has stated that the applicants are not more interested for pressing the Contempt Petition against the respondents. The Contempt Petition is dismissed as not pressed. Contemnere are discharged. No order as to costs.
<u>8.5.2001</u> w/s on behalf of Respondent No. 1 has been submitted.	bb	Member  Vice-Chairman
<u>21.6.2001</u> copy of the order has been sent to the Dy Secy. for Secy. the same to the L/Adm. for the parties.		

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Notes of the Registry	Date	Order of the Tribunal
<p>1. The first case was heard on the 1st of January 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>2. The second case was heard on the 15th of January 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>3. The third case was heard on the 30th of January 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>4. The fourth case was heard on the 15th of February 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>5. The fifth case was heard on the 1st of March 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>6. The sixth case was heard on the 15th of March 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>7. The seventh case was heard on the 30th of March 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>8. The eighth case was heard on the 15th of April 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>9. The ninth case was heard on the 30th of April 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>10. The tenth case was heard on the 15th of May 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>11. The eleventh case was heard on the 30th of May 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>12. The twelfth case was heard on the 15th of June 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>13. The thirteenth case was heard on the 30th of June 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>14. The fourteenth case was heard on the 15th of July 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>15. The fifteenth case was heard on the 30th of July 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>16. The sixteenth case was heard on the 15th of August 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>17. The seventeenth case was heard on the 30th of August 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>18. The eighteenth case was heard on the 15th of September 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>19. The nineteenth case was heard on the 30th of September 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>20. The twentieth case was heard on the 15th of October 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>21. The twenty-first case was heard on the 30th of October 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>22. The twenty-second case was heard on the 15th of November 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>23. The twenty-third case was heard on the 30th of November 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>24. The twenty-fourth case was heard on the 15th of December 1900. The plaintiff claimed damages for the loss of a horse.</p> <p>25. The twenty-fifth case was heard on the 30th of December 1900. The plaintiff claimed damages for the loss of a horse.</p>		